

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3018

ANSWERED ON:08.12.2009

PAY TELEVISION PIRACY

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Cable and Satellite Broadcasting Association of Asia (CASBAA) has conducted any survey on pay television piracy;
- (b) if so, whether the Government has examined the report of such study;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) the estimated loss incurred annually on account of piracy in the country; and
- (e) the steps taken/ being taken by the Government to curb/check such piracy in the country?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

- (a) : It has come to the notice of the Government that Cable and Satellite Broadcasting Association of Asia (CASBAA) has brought out a report on pay television piracy in November 2009.
- (b) : Copy of the report has not been received in the Government.
- (c) : Does not arise.
- (d) : No such data is available with the Ministry.
- (e) : The TV channels in India are regulated as per the programme code prescribed under the Cable Television Networks(Regulation) Act, 1995 (hereinafter referred to as the Cable Act) and the policy guidelines for uplinking and downlinking of TV channels in India. Under the various policy guidelines issued by the Ministry, it has been made compulsory for TV channels and service providers to comply with the programme code. Further the sub-rule 3 under rule 6 (Programme Code) of the Cable Television Networks Rules 1994 provides that no cable operator shall carry or include in his cable service any programme in respect of which copyright subsists under the Copyright Act, 1957 unless he has been granted a license by the owner of copyright under that Act in respect of such programme. Also as per section 22 of the Cable Television Networks(Regulation) Act, 1995 application of other laws such as Copyright Act, 1957, the Trade and Merchandise Marks Act, 1948 & the Cinematograph Act, 1952 etc. is not barred. The authorized officers under the Cable Act are empowered to take action in case of violation of the Programme Code and other provisions of the Cable Act.